

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP/131/241/AMR/2019	Main Case	241	Anitha Rayapati & 2 others Vs Bit Corp Pvt Ltd & 7 others
	IA(Companies Act)/18/2023	Rule 11 of NCLT Rules, 2016	Rayapati Sambasiva Rao Vs.M/s. BIT Corp Pvt. Ltd. & 12 Ors.
	IA(Companies Act)/22/2022	Sec 425 of Companies Act, 2013	Mrs. Anitha Rayapati & 2 others Vs. Bit Corp Private Limited & another
	IA(Companies Act) /15/2022	Sec. 425 of the Companies Act, 2013	Mr.Anitha Rayapati & 2 Others vs. BIT Corp Private Limited & 47 Others
	IA(Companies Act)/17/2022	Rule 11 of NCLT Rules	Mrs. Anitha Rayapati & 2 others Vs. Bit Corp Private Limited & 7 others
	IA No.184/2020	Sec. 425 of the Companies Act, 2013	Mrs. Anitha Rayapati & 2 others Vs. Bit Corp Private Limited & 13 others

ORDER

Present: Mr. Bikki Raveendra Babu, Ld. Counsel for the Petitioners.

Dr. S. V. Ramakrishna, Ld. Counsel for R1 & R4.

Mr. Chigurupati Raveendra Babu, Ld. Counsel for R3.

Pleadings are completed. For hearing, list the matter on 11.06.2024.

IA (Companies Act)/18/2023:

Present: Mr. Chigurupati Raveendra Babu, Ld. Counsel for the Applicant.

Dr. S. V. Ramakrishna, Ld. Counsel for R1.

This application has been filed by the Applicant/R3 in main CP seeking to permit him to represent through GPA. Ld. Counsel for the Respondents have stated that they have no objection to allow this application. Heard. Applicant/R3 is allowed to represent through GPA. Accordingly, IA (Companies Act)/18/2023 is allowed and disposed of.

Sd/-

Sd/-

IA (Companies Act)/22/2022:

Present: Mr. Bikki Raveendra Babu, Ld. Counsel for the Applicant.
Dr. S. V. Ramakrishna, Ld. Counsel for R1 & R2.

Pleadings are completed. For hearing, list the matter on 11.06.2024.

IA (Companies Act) /15/2022:

Present: Mr. Bikki Raveendra Babu, Ld. Counsel for the Applicant.
Dr. S. V. Ramakrishna, Ld. Counsel for R1 & R2.
Mr. Chigurupati Raveendra Babu, Ld. Counsel for R3.
Ms. Sneha Latha, Ld. Counsel for R9-R22, R25-31, R33-48.

It is submitted by the Ld. Counsel for R3 that he has filed counter and cost memo. The same is taken on record. Hence, pleadings stands completed. For hearing, list the matter on 11.06.2024.

IA (Companies Act)/17/2022:

Present: Mr. Bikki Raveendra Babu, Ld. Counsel for the Applicant.
Dr. S. V. Ramakrishna, Ld. Counsel for R1.
Mr. Ch. Ravindra Babu, Ld. Counsel for R3.

Pleadings are completed. For hearing, list the matter on 11.06.2024.
Interim orders passed earlier shall stands extended.

Sd/r

Sd/r

IA No.184/2020:**Present:** Mr. Bikki Raveendra Babu, Ld. Counsel for the Applicant.

Dr. S. V. Ramakrishna, Ld. Counsel for R1.

Ms. Sneha Latha, Ld. Counsel for R9-14.

It is submitted by the Ld. Counsel for R3 that he has filed counter and cost memo. The same is taken on record. Hence, pleadings stands completed. For hearing, list the matter on 11.06.2024.



SANJAY PURI
MEMBER (TECHNICAL)



RAJEEV BHARDWAJ
MEMBER (JUDICIAL)